

Land Under Encroachment in South Delhi

3225. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 123 on July 15, 1991 and state :

(a) the action taken to get the encroachments cleared so far;

(b) whether the teh bazari holders in INA Market, Indra Market in R. K. Puram and in Sarojini Nagar, New Delhi have encroached upon more land than authorised by the Government; and

(c) if so, the steps taken to get the extra land encroachments cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c) The infor-

mation is being collected and will be laid on the Table of the Sabha.

Hudco Allocation to Kerala

3226. SHRI KODIKKUNIL SURESH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether any allocation has been made by HUDCO during 1991-92 to the State of Kerala for construction of houses; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI ARUNACHALAM) : (a) and (b) Based on the area and population criteria, HUDCO has communicated minimum loan allocation amounting to Rs. 18.18 crores to Kerala during 1991-92. The category-wise break up of the allocation is as under :—

Rural	EWS (Urban)	LIG	MIG	HIG	Total (Rs. in crores)
2.26	2.81	4.68	4.68	3.75	18.18

Permission to Students to Improve Percentage of Marks

3227. DR. KARUPASINDHU BHOI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the students who have passed XII class examination through All India CBSE or CBSE during the year 1990-91 are allowed to reappear in the XII class examination again

for the next year i.e. 1991-92 to improve their total percentage of marks in the examination;

(b) whether this facility is available to external/private candidate through some private institutions/schools or as a regular student from regular Government schools or to both; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Yes, Sir.

(b) and (c) A student who has passed class XII examination conducted by the CBSE, can reappear for improvement of performance in one or more subjects in the main examination of the same class in the succeeding year either as a regular candidate or as a private candidate, provided he or she does not pursue higher studies simultaneously.

[Translation]

Preference to Adivasis

3228. **SHRI GOVINDA CHANDRA MUNDA :** Will the Minister of LABOUR be pleased to state :

(a) whether preference is being given to Adivasis by the employment exchanges of Delhi in providing employment as is being done in other States; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : (a) and (b) The role of Employment Exchanges is limited only to sponsoring of candidates against notified vacancies. As a matter of policy, job seekers registered with them are sponsored according to their seniority of registration and qualifications. However, against vacancies reserved for Scheduled Tribes, only Scheduled Tribe candidates are sponsored by Employment Exchanges, including in Delhi.

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[English]

Development of Experimental Garden by Botanical Survey of India at Itanagar

3229. **SHRI BASU DEV ACHARIA :** Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Botanical Survey of India has acquired 124 acres of land at Itanagar for development of an experimental garden; and

(b) if so, the future plan of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) Botanical Survey of India (BSI) has purchased 124 acres of land at Itanagar from the Government of Arunachal Pradesh. The land is being used for the Experimental Garden and also for construction of office building etc.

[Translation]

Factories in Delhi and Creche Facility

3230. **SHRI GAYA PRASAD KORI :** Will the MINISTER OF LABOUR be pleased to state :

(a) the number of factories in Delhi registered under Factory Act with the number of workers employed therein;

(b) the number of factories against whom criminal cases have been filed under unfair labour practice during 1990-91 and the basis thereof;

(c) the number of factories in Delhi wherein thirty or more women